

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 477 of 2020**

**IN THE MATTER OF:**

**Rahul Kumawat**

**....Appellant**

**Vs.**

**Bank of India & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Krishnendu Datta and Mr. Sanyat Lodha,  
Advocate**

**For Respondents: Mr. Rajat Lohia, Advocate for R-1.  
Ms. Teena Saraswat Pandey, Advocate for RP (R2)  
Mr. Rahul Parasram Puria, Advocate**

**O R D E R**  
**(Virtual Mode)**

**11.01.2021:** The Learned Counsel for the Appellant submits that the pleadings are completed and written submissions have also been filed which are taken on record. As prayed, the Learned Counsel for the Appellant is allowed to file the 'Compilation of Judgments' before the next date of hearing.

Let the matter be fixed on **25<sup>th</sup> January, 2021.**

[Justice Jarat Kumar Jain]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

*sa/kam*